

(16)

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH  
ALLAHABAD

(THIS THE 22<sup>ND</sup> DAY OF OCTOBER 2009)

PRESENT

HON'BLE MR. JUSTICE A.K. YOG, MEMBER-J  
HON'BLE MR. S. N. SHUKLA, MEMBER- A

ORIGINAL APPLICATION NO. 533 OF 2002.

(U/S 19, Administrative Tribunal Act, 1985)

Dev Dutt Sharma, S/o Pratap Narain Sharma, aged  
about 59 years, R/o C- 15, Mustafa Quarters, Agra  
Cantt., Agra.

.....Applicant

By Advocate: Shri B.L. Kulendra

Versus

1. Preciding Officer, Pension Adalat II (Dec. 2001),  
D.R.M.'s Office, Central Railway, Jhansi (U.P)
2. U.O.I through General Manager, Mumbai C.S.T.
3. D.R.M (P), Central Railway, Jhansi (U.P).
4. Kundan Lal Yadav Ex. Driver, R/o Janta Colony,  
Behind Mustafa Quarters, Agra Cantt., Agra U.P.

.....Respondents

By Advocate: Shri S.K. Anwar

**O R D E R**

(Delivered by: Justice A.K. Yog, Member -Judicial)

Case called out. None present on behalf of the  
Applicant. Shri S.K. Anwar, Advocate, representing the  
Respondents present.

2. We have perused the pleadings. Applicant has  
claimed following reliefs:-

*(Signature)*

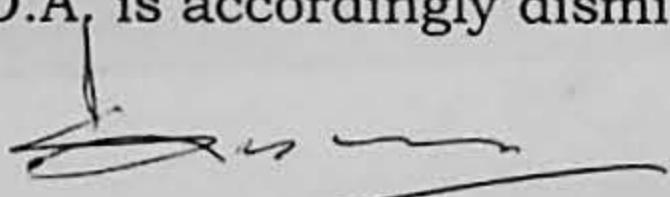
“(1) *That this Hon’ble Tribunal may very graciously be pleased to issue order for quashing of decision of pension Adalat II dated 20.12.2001 (Annexure A-1).*

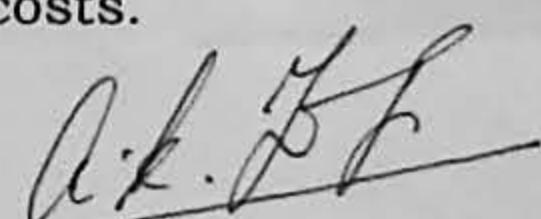
(2) *Issue order or direction commanding the respondents for correct fixation of pay and stepping up of pay of the Applicant.*

(3) *issue any other order or direction as this Hon’ble Tribunal may deem fit and proper in the present circumstances of the case”.*

3. Perusal of the impugned order dated 20.11.2001 (Annexure A-1/Compilation I) shows that it refers to the decision in Civil Misc. Writ petition No. 7532/79 wherein one Shri Kundan Lal Mail Driver was treated to be senior to Shri Dev Dutt Sharma and on that ground stepping up of pay was not accepted. We find no illegality in the said order.

4. O.A. is accordingly dismissed. No costs.

  
Member (A)

  
Member (J)

Manish/-